

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2841  
ANSWERED ON:13.03.2015  
JUVENILE JUSTICE BOARD  
Kachhadia Shri Naranbhai;Tripathi Shri Sharad

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the number of Juvenile Justice Board/ Court along with the number of cases registered therein presently functional in the country, State/UT-wise;
- (b) whether the Government proposes to increase the number of such Board/Court across the country, if so, the details thereof, State/UT-wise;
- (c) whether the Government has set up/ proposes to set up Child Witness Court Room (CWCR) in the country, if so, the details thereof, State/UT-wise;
- (d) whether the Government also proposes to strengthen the juvenile justice system in the country, if so, the details thereof; and
- (e) the other steps taken/being taken by the Government in this direction?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a): The State/UT-wise details about the number of Juvenile Justice Boards (JJBs) is annexed. The information about number of cases registered in JJBs is not maintained centrally.
- (b): As per Clause 4 of Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act) the State Government may constitute for every district, one or more JJBs. Also in accordance with Clause 14(2) of JJ Act, the Chief Judicial Magistrate or Chief Metropolitan Magistrate shall review the pendency of cases of the Board at every six months, and shall direct the Board to increase the frequency of its sittings or may cause the constitution of additional Boards.
- (c): No, Madam.
- (d) & (e): In order to strengthen the juvenile justice system in the country, the Government has already introduced the Juvenile Justice (Care and Protection of Children) Bill, 2014 in the Lok Sabha on 12.08.2014.